

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:3178
ANSWERED ON:30.08.2012
RECOMMENDATIONS OF CVC CBI
Shekhar Shri Neeraj;Singh Shri Yashvir

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways have taken note of the rise in the cases of corruption and irregularities in their organizations in the country;
- (b) if so, the reaction of the Railways thereto;
- (c) whether the Central Vigilance Commission (CVC) and Central Bureau of Investigation (CBI) have recommended action against several officials;
- (d) if so, the details thereof during the last three years and the current year, year-wise; and
- (e) the details of action taken thereon by the Railways?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA)

- (a) & (b) Constant vigilance against corruption is exercised on Railways through Preventive Checks, Decoy Checks, sustained action to investigate complaints, transparent system of complaints registration and rigorous follow up of registered cases to book the guilty. This has acted as a serious deterrent and consequently the number of cases, involving disciplinary action out of vigilance investigation reduced to 3577 cases during the period January to June, 2012 in comparison to 3904 cases in the corresponding period of the previous year.
- (c) & (d) During the years 2009, 2010, 2011 and 2012 (upto June) 8214, 6886, 7938 and 3577 officials have been penalized respectively. Out of them 403, 613, 381 and 200 officials have been penalized on the recommendation of CVC and CBI for respective years.
- (e) On receipt of recommendation from the Central Vigilance Commission / Central Bureau of Investigation, action against these officials/officers has been taken following the provisions laid down in the extant rules.